

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 07**  
**(IB)-703(PB)/2022**

**IN THE MATTER OF:**

IDBI Bank Limited	...	Petitioner/Applicant
Vs.		
Kunwer Sachdev	...	Respondent

**Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 15.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant	:	Mr. Rajive R. Raj, Advocate
For the RP	:	Mr. Umesh Chand Goyal, RP

**ORDER**

**IA-370/2024**

The RP Mr. Umesh Chand Goyal appeared through VC and submitted that he does not wish to file a rejoinder to the reply filed by the Personal Guarantor.

List the matter for further consideration **on 29.05.2024.**

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**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

-sd-

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (JUDICIAL)**